

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-513

IB-3173/ND/2019

IA/1745/2023, IA-6183/2023, IA/6301/2022, IA/1549/2023

IN THE MATTER OF:

Swastik Pipe Ltd.

.....Applicant

Vs.

Emkay Automobiles Industries Ltd.

.....Respondent

SECTION

U/s 9 IBC CIRP

Order delivered on 30.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv. Vishal Sharma, Adv. Priyanka Mandal,
Mohammad Nausheen Samar, Advocate in IA
6183/2023

For the Respondent : Mr. Rishi Sood, Mr. Prafull Singh Chandel, Advs.
For R 3 in IA/6301/2022, IA/1549/2023 for the
Respondent no. 2- Mr. B. B. Pradhan adv. and Mr.
Sourav Suman Parhi adv.

For the SBI : Kunal Tandon advocate with Richa Sandilya and
Bhavna Vijay for SBI in IA 1745 and 6183 of 2022

ORDER

IA-6183/2023:-

Heard Ld. Counsel on behalf of the Applicant, Ld. Counsel on behalf of Resolution Professional and also on Ld. Counsel for SBI (Member of CoC). The parties may file their written submissions along with judicial precedent, if any, within a period of 10 days. List this matter on **10.06.2024**.

List all other IAs on **10.06.2024**.

Sd/-

(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-

(MAHENDRA KHANDELWAL)
MEMBER (J)